

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3740
ANSWERED ON:04.09.2012
APPOINTMENT OF NHRC CHAIRMAN
Azad Shri Kirti (Jha)

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the members of the National Human Rights Commission (NHRC) who were appointed as acting Chairman;
- (b) the reasons for appointment of acting Chairman in each case;
- (c) the terms and conditions for appointment of acting Chairman;
- (d) whether these were followed in all the cases; and
- (e) if not, the reasons therefor and the action taken for violation of the rules?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a): Justice Shri Shivaraj V. Patil and Justice Shri G.P. Mathur were appointed as acting Chairperson for the period 1.11.2006 to 2.4.2007 and 1.6.2009 to 7.6.2010 respectively.
- (b): There was a vacancy of Chairperson during the above periods.
- (c): As per Chapter II, Section 7 of the Protection of Human Rights Act, 1993, the terms and conditions of appointment of Acting Chairman are as under:-
 - (i) In the event of the occurrence of any vacancy in the office of the Chairperson by reason of his death, resignation or otherwise, the President may, by notification, authorize one of Members to act as the Chairperson to fill such vacancy.
 - (ii) when the Chairperson is unable to discharge his functions owing to absence on leave or otherwise, such one of the Members as the President, may by notification, authorize in this behalf, shall discharge the functions of the Chairperson until the date on which the Chairperson resumes his duties.
- (d): Yes, Madam.
- (e): Does not arise in view of reply at (d) above.